CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A. No.60/1292/2017

Date of decision: 26.04.2018

M.A. No.60/1648/2017

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

- 1. Hukam Singh S/o Sh. Jot Singh, aged 50 years.
- 2. Sunita Rani W/o Sh. Gupteswar Dash, aged 46 years.
- 3. Bhupinder Kumar, S/o Sh. Lagya Ram, aged 43 years.
- 4. Rupinder Kaur W/o Sh. Omkar Singh, aged 41 years.
- Rupinder Kaur W/o Sh. Gagandeep Singh, aged 38 years. 5.

All the applicants are working as Junior Scale Stenographer at Government Medical College and Hospital, Sector-32, Chandigarh.

(All are Group-C)

...APPLICANTS

VERSUS

- 1. The Secretary, Department of Medical Education & Research, Chandigarh Administration, U.T. Secretariat, Sector-9, Chandigarh.
- 2. The Director Principal, Govt. Medical College & Hospital, Sector-32, Chandigarh.

...RESPONDENTS

PRESENT: Sh. D.R. Sharma, counsel for the applicants. Sh. Arvind Moudgil, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

M.A. No.60/1292/2017 has been filed under Rule 4(5)(a) of the 1. C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file joint petition. For the reasons stated therein, the same is allowed.

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2. The applicants assail order dated 27.10.2017 (Annexure A-1)

whereby respondents propose to hold written examination for filling

up post of Senior Scale Stenographer.

3. After issuance of notice, today Sh. Arvind Moudgil, appearing on

behalf of the respondents produced a copy of order dated

01.03.2018 whereby they have decided to withdraw the impugned

order for holding fresh examination for post of Senior Scale

Stenographer. The same is taken on record. Based thereupon, he

submitted that present O.A. has been rendered infructuous and may

be disposed of as such.

Sh. D.R. Sharma, appearing on behalf of the applicants submitted 4.

that since applicants have already been declared successful,

therefore, direction be issued to the respondents to consider their

claim for promotion as per their merit by holding DPC.

Considering that the impugned order has already been withdrawn by 5.

the respondents, this petition is disposed of as having been rendered

infructuous.

6. As noticed above, respondents are directed to consider the claim of

all eligible persons who have been declared successful by holding

DPC within a period of four weeks from the date of receipt of a

certified copy of this order.

(SANJEEV KAUSHIK) MEMBER (J)

Date: 26.04.2018.

Place: Chandigarh.

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